

Santosh

***IN THE HIGH COURT OF BOMBAY AT GOA******LD-VC-CW-186-2020******WITH******LD-VC-OCW-115-2020***

Girish Mahale. .... Petitioner.

Versus

State of Goa and others. .... Respondents.

Advocate Mr. Vithal Naik, Amicus Curiae.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia, Addl. Govt. Advocate for Respondents No.1,2,4,5 and 6.

Mr. S.S. Kantak, Senior Advocate with Mr. Preetam Talaulikar, Advocate for Respondent No.3.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat, Advocate for Respondent No.8.

***Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.******Date : 7<sup>th</sup> December, 2020.*****P.C. :-**

The learned Amicus Curiae states that necessary amendments have been carried out and even copies of the amended petition have been served upon the Respondents.

2. Considering the issue involved, we grant **Rule** in this Petition and continue the interim relief already granted.

3. However, we direct the parties to complete all pleadings as early as possible and, in any case, within a period of 3 months from today. Liberty is granted to the parties to apply for a fixed date for disposal of this Petition, once the pleadings are complete.

4. The learned Counsel appearing on behalf of the Respondents waive notice on Rule.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***